

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

(THIS THE 10th DAY OF DECEMBER, 2010)

PRESENT:

**HON'BLE MR. S.N. SHUKLA, MEMBER-A
HON'BLE MR. SANJEEV KAUSHIK, MEMBER-J**

ORIGINAL APPLICATION NO. 1659 OF 2004(U)

(U/s, 19 Administrative Tribunal Act.1985)

Ashok Kumar Tamta, aged about 46 years, Son of Shri K.R. Tamta, permanent resident of Village Jagtarh, Post Office Nakote, Patti, Talla Tet, District-Pithoragarh-Uttaranchal.

Presently posted as Superintendent of Police, District-Chamoli, Uttranchal and resident of S.P. Quarters, District-Chamoli, Uttranchal.

.....Applicant
By Advocate: Shri S. Narain

Versus

1. The Union of India through the Secretary, Ministry of Home Affairs, Government of India, North Block, New Delhi.
2. The State of Uttranchal through the Chief Secretary, Government of Uttranchal, Dehradun.
3. The Principal Secretary, Home Department, Government of Uttranchal, Dehradun.
4. The Director General of Police, Uttranchal, Dehradun.
5. The Union Public Service Commission, through its Secretary, Dholpur House, Shahjahan Road, New Delhi.
6. Shri Chitrangad, Superintendent of Police, C/o the Director General of Police, Uttranchal, Dehradun.

7. Shri Dhoom Singh Tomar, Superintendent of Police, C/o The Director General of Police, Uttranchal, Dehradun.

..... Respondents

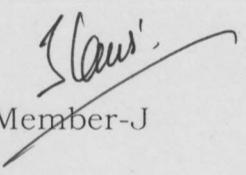
By Advocate: Shri S. Singh
Shri K.P. Singh
Shri R.K. Pandey
Shri V.K. Tiwari

O R D E R

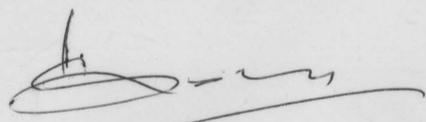
HON'BLE MR. S.N. SHUKLA, MEMBER-A

Shri Jashwant Singh holding brief of Shri Shyamal Narain, learned counsel for the applicant informs the court that the OA has become infructuous on account of demise of the applicant in this case.

2. In view of the above, the OA stands dismissed has having become infructuous. No Costs.


Member-J

/ns/


Member-A